

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1208/ND/2019

In the matter of :

Luxe Enterprises

.. PETITIONER

Vs.

Flaura High Tech. Appliances (P) Ltd

..RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 31.7.2019

Coram :

Sh. R. Varadharajan,
Hon'ble Member (Judicial)
Shri Kapal Kumar Vohra,
Hon'ble member (Technical)

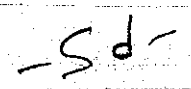
For the Petitioner /Op. Creditor : Mr. Ankur Singhal, Advocate

For the Respondent/Corporate Debtor : Ms. Pratibha Yadav, Advocate

ORDER

Learned Counsel for the petitioner is present. Upon notice, the Corporate Debtor is being represented by Ms. Pratibha Yadav, Advocate, who seeks time to file reply. 10 days time is granted to file reply on behalf of the Corporate Debtor.

Post the petition on 25.9.2019.



(K.K. VOHRA)
MEMBER (TECHNICAL)

 N)

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit